



2026:AHC:2430

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19520 of 2025

Satendra Kumar

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajnish Dubey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rajnish Dubey, learned counsel for the writ petitioner and Sri Jitendra Prasad, learned Standing Counsel for the State.

2. The case of the writ petitioner is that he was engaged as a Home-Guard, however owing to lodging of case being Case Crime No.1139 of 2021, under Sections 323, 376(1), 506 IPC, P.S. Kotwali Shahar, District Bulandshahr, the writ petitioner was convicted. Thereafter, the sentence was suspended and a show cause notice came to be issued restraining the writ petitioner from performing the duties, against which the writ petitioner preferred Writ-A No. 2808 of 2022 (Satendra Kumar vs. State of U.P.), which was disposed of. Thereafter, the writ petitioner preferred another writ petition being Writ-A No. 16822 of 2025, however, the learned Standing Counsel produced an order dated 17.08.2024 cancelling the candidature/appointment of the writ petitioner. Thus the present writ petition has been preferred.

3. Learned counsel for the writ petitioner submits that in the order dated 17.08.2024, which came to the knowledge of the writ petitioner only on 12.11.2025, when the Writ-A No.16822 of 2025 stood disposed of recites that the order is appealable though the writ petitioner would make an appeal before the competent authority that the delay in filing the appeal be condoned and the writ petitioner shall also take the ground relatable to the judgment of this Court in ***Mahesh Singh vs. State of U.P., Writ-A No.16186 of 2024*** decided on 26.09.2025 and the same shall be considered in correct perspective.

4. Learned Standing Counsel has no objection to the same.

5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a n appeal before the competent forum by 16.01.2026 and on the said motion, the appeal shall be decided within a period of two months and the question of delay shall not be taken as a ground.

January 7, 2026
N.S.Rathour

(Vikas Budhwar,J.)